

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.127
CP 85 of 2019

Order under Section 241-242 & 246 of Co.Act,2013

IN THE MATTER OF:

Harshavardhan Singh & Anr

.....Applicant

V/s

Manpasand Beverages Ltd & Ors

.....Respondent

Order delivered on ..17/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA 45 of 2019 in CP 85 of 2019, IA 561 of 2019 in CP 85 of 2019, IA 114 of 2020 in CP 85 of 2019 and IA 838 of 2020 in CP 85 of 2019

In view of the office order dated 09.01.2022 restricting functioning due to sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 10.01.2022 at all NCLT Benches. Since this matter has no such urgency, it stands adjourned.

List the matter on 09.03.2022



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**